

दौरान मंत्रियों द्वारा दिये गये विभिन्न आश्वासनों, वचनों तथा की गयी प्रतिज्ञाओं पर सरकार द्वारा की गयी कार्यवाही दर्शाने वाला निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) समा पटल पर रखता है :

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| (1) विवरण संख्या 10— | } पांचवीं लोक
सोलहवां सत्र, 1976 } समा |
| (2) विवरण संख्या 4— | |
| पहला सत्र, 1977 | } छठीं लोक समा |
| (3) विवरण संख्या 5— | |
| दूसरा सत्र, 1977 | |
| (4) विवरण संख्या 6— | |
| दूसरा सत्र, 1977 | |
| (5) विवरण संख्या 1— | |
| तीसरा सत्र, 1977 | |

[Placed in Library See No. LT-1433/77]

REPORT OF DESHPANDE COMMISSION
RE. DEATH OF JUSTICE D. S. LAMBA,
PREVENTION OF FOOD ADULTERATION
(5TH AMDT.) RULES, 1977 AND REPORT
OF THE COMMITTEE ON DRUG ABUSE
IN INDIA

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :
में निम्नलिखित पत्र समा पटल पर रखता है—

- (1) जांच आयोग अधिनियम, 1952 की धारा 3 की उपधारा (4) के अन्तर्गत पंजाब तथा हरियाणा उच्च न्यायालय के न्यायाधीश डी० एस० सांवा की मृत्यु सम्बन्धी तथ्यों तथा परिस्थितियों की जांच करने के लिए केन्द्रीय सरकार द्वारा गठित देशपांडे

आयोग के प्रतिवेदन (हिन्दी* संस्करण) की एक प्रति।

[Placed in Library. See No. LT-1434/77]

- (2) खाद्य अधिनियम, 1954 की धारा 23 की उपधारा (2) के अन्तर्गत खाद्य अधिनियम निवारण (पांचवां संशोधन) नियम, 1977 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 5 दिसम्बर, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 732 (ड) में प्रकाशित हुए थे।

[Placed in Library. See No. LT-1435/77]

- (3) भारत में औषधियों के दुरुपयोग सम्बन्धी समिति के प्रतिवेदन (हिन्दी** संस्करण) की एक प्रति।

[Placed in Library. See No. LT-1436/77]

13:07 hrs.

COMMITTEE ON PAPERS LAID
ON THE TABLE

MINUTES

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to lay on the Table Minutes of the sittings of the Committee on Papers Laid on the Table held on 31st August, 5th October and 20th December, 1977.

13:08 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from

*The English version of the Report was laid on the Table on the 14th November, 1977.

**The English version of the Report was laid on the Table on the 5th December, 1977.

the Secretary - General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 14th December, 1977, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Children (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 19th December, 1977."

CHILDREN (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Children (Amendment) Bill, 1977, as passed by Rajya Sabha.

13.20 hrs.

COMMITTEE ON PAPERS LAID ON THE TABLE

SECOND REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to present the Second Report of the Committee on Papers Laid on the Table.

13.22 hrs.

PUBLIC ACCOUNTS COMMITTEE

2ND, 18TH, 21ST, 24TH, 31ST, 33RD,
36TH, 41ST, 42ND, 47TH, AND 50TH
REPORTS

SHRI C. M. STEPHHEN (Idukki) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Second Report on paragraphs 9 and 10 of the Report of the

Comptroller and Auditor General of India for the year 1974-75. Union Government (Defence Services).

- (2) Eighteenth Report on Supplementary Report of the Comptroller and Auditor General of India for the year 1973-74 Union Government (Civil) relating to Road Development in Fourth Plan.
- (3) Twenty-first Report on paragraph 31 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Resettlement of Ex-Servicemen near Seijosa.
- (4) Twenty-fourth Report on Paragraphs relating to Railway Expenditure included in the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Railway).
- (5) Thirty-first Report on Action taken by Government on the recommendations of the Committee contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) relating to Expansion of Srinagar Telephone Exchange.
- (6) Thirty-third Report on paragraph 33 of the Report of the Comptroller and Auditor General of India for the year 1974-75. Union Government (Civil) relating to Haldia Dock Project.
- (7) Thirty-sixth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-eighth Report (Fifth Lok Sabha) relating to Irregular Release of Woollen Garments under a misdeclaration as Rags.
- (8) Forty-first Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Eighty-first Report (Fifth Lok Sabha) relating to Emergency Agricultural Production Programme.
- (9) Forty-second Report on Action Taken by Government on the recommendations of the Committee contained in their Two Hundred and Tenth Report